

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)**

LOK SABHA

**UNSTARRED QUESTION No. 742
TO BE ANSWERED ON 01.03.2016**

Facilities to Sportspersons

742. SHRI K.N. RAMACHANDRAN:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has any plan to provide facilities to sportspersons at State level, if so, the details thereof and if not, the reasons therefor; and

(b) whether the Government is receiving a large number of complaints from sportspersons in this regard, if so, the details thereof along with the action taken by the Government in this regard?

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE)
FOR YOUTH AFFAIRS AND SPORTS
(SHRI SARBANANDA SONOWAL)**

(a) & (b): 'Sports' being in State list, primary responsibility for promotion and development of sports including providing facilities to sportspersons at state level is that of the respective State Governments. However, the Ministry of Youth Affairs & Sports and the Sports Authority of India (SAI) supplement, the efforts of the State Governments under their various schemes. Various facilities, in the form of use of playfields/sports facilities created/developed with funds provided by the Ministry of Youth Affairs & Sports and participation in sports competitions organized with the grants provided under the Rajiv Gandhi Khel Abhiyan (RGKA) and PYKKA Schemes by the Ministry of Youth Affairs & Sports to the State Governments and Union Territory Administrations are available to State level players. Sports facilities available at SAI centres located across the country are also available to state level players.
